उसके पीरियड में कंटीन्यटी मेनटेन करने के लिए यह अमेंडमेंट गंगतोक म्य निसिपल एक्ट था। मै समझता ह कि श्रापने दूसरी चीजों का जो जिक्र किया है वह तो सभी लोगों को मालुम है कि जहां तक हो सूपरसैशन का सवाल नही रहना चाहिए। लेकिन इस बिल में यह है कि कंटीन्युटी मेनटेन रहे। ग्रीर थोडे दिन के बाद जब वहां प्रसीडेंट रूल खत्म हो जायेगा, तो इलेक्णन कराएंगे, जैसा होगा।

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI). The question is:

"That the Bill further to amend the Gangtok Municipal Corporation Act, 1975, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI SYED) RAHMAT ALI): We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI ABDUL GHAFOOR: Sir, I beg to move:

'That the Bill be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI). The Representation of the people (Amendment) Bill taken up tomorrow. Now we shall take the Foreign Contribution (Regulation) Amendment Bill,

I. STATUTORY RESOLUTION ING DISAPPROVAL  $\mathbf{OF}$ FOREIGN CONTRIBUTION (RE-GULATION) AMENDMENT OR-DINANCE, 1984 (NO. 12 of 1984).

## AND

II. THE FOREIGN COTRIBUTION (RE-AMENDMENT GULATION) BILL, 1985

श्री जगदम्बी प्रसाद यादव (बिहार): उपसभाध्यक्ष जी, मैं मुव करता हूं कि:

"यह सभा राष्ट्रपति द्वारा 20 ग्रवतुबर, 1984 को प्रख्यापित विदेशी ग्रभि-दाय (विनियमन) संशोधन ग्रध्या-देश, 1984 (1984 का सं० 12) का निरन्मोदन करती है।"

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Sir, I beg to move:

"That the Bill to amend the Foreign Contribution (Regulation) Act, 1976, as passed by the Lok Sabha, be taken into consideration."

Sir, I will be very brief. The Foreign Contribution (Regulation) Bill had been introduced in 1984 in this House. This august House had considered and passed and the Bill at its sitting held on 25.8.84. Unfortunately the Lok Sabha could not take up the Bill for consideration during its sitting on 27-8-1984 on account of paucity of time before its adjournment sine die. The provisions of the Bill had to be brought in force through issue of an Ordinance on 20th October 1984, the reasons for which have already been circulated separately. The rules framed under the Ordinance were notified on the 5th November, 1984. The same have been laid on the Table of the House. Sections 4 and 6 of the Ordinance were brought into force with effect from the 1st January. 1985 through issue of a notification on the 21st November, 1984. The contents of the Bili are the same except for that updating of reference to a notification referred to therein. The Bill seeks to:

- enlarge the definition of the terms contribution' and foreign 'political party';
- bring Judges within the ambit of the Act;
- make registration of an association having a definite cultural, economic, educational, religious or social programme and its acceptance of foreign contribution through a specified branch of a bank, a pre-requisite failing which making it incumbent on it to obtain

prior permission of the Central Government;

Central Govern-- empower the ment to audit the accounts of a recipient association in certain circumstances; and

—bar receipt of foreign contribution by an association for three years after its second conviction for contravention of the relevant provisions of the Act.

These are laudable objectives and I am sure all sections of the House welcome them. With these words, I would request this august House to consider this Bill.

The questions were proposed,

THE VICE-CHAIRMAN (SHRI SYED ALI): The resolution and RAHMAT the motion for consideration of the Bill are now open for discussion,

SHRI P. N. SUKUL (Uttar Pradesh): On a point of order. As has been said just now by our hon. Minister this Bill has already been passed by this House. We have passed it already.

ANHON. MEMBER: Only for technical reasons.

SHRI P. N. SUKUL: For technical reasons it has been introduced all right. When it was passed, it was passed in the presence of many more Members here than are present now. Then why this avoidable rumination on the same subject? If there is a technicality, that technicality must be pointed out and the Bill passed straightway without any discussion. There need not be any discussion because we have already passed it once. That is all I wanted to submit.

उपमभाध्यक्ष (श्री संयद रहमत ग्रली) : हाउस चाहता है तो बोल सकते हैं, दो-तीन स्पीकर हैं, बोल लेंगे।

\*SHRI O. J. JOSEPH (Kerala): Mr. Vice-Chairman, Sir, this Bill was passed by this House earlier, but it could not be

he passed by the Lok Sabha. Now therefore it has been brought again with two minor amendments.

Sir, I welcome this Bill. However I am not of the view that his Bill is going to achieve all the objectives for which it has been brought. It has been provided in the Bill that in future foreign contribution should be accelted only a specified branch of a bank and also will the prior permission of the Government. That is a good thing as far as it But sir, here in Delhi you can find agencies financing all kinds of political, religious and communal activities endangering the very security country. It is not routed through any bank. It is an open secret and the Government is, I thing, well aware of this situation. Therefore I do not thing that this measure alone is going to eradicate such evi) practices.

Sir, another thing which has come to my notice is that such contributions are always not in the shape of money. Such assistance is coming in the guise of milk powder, medicines and in many other ways to religious communal and all other kinds of associations or organisations. All these things are done in the name of poor people and the goods thus received are sold out in the market. The money thus collected is utilised for anti-social and anti-national activities. Sir. often the real purpose behind the free supply of milk powder etc. is to project the image the donor country and also to project India as a poor and backward country. This is an affront to the dignity of the country In many places scientific instruments are supplied for setting up hospitals etc. A few poor persons might be benefited by free treatment or financial assistance But by and large such institutions ultimately exploit the poor patients by overand the money charging them collected would ultimately be diverted for anti-national activities. There are many such organisations in the country today. I am not referring to any particular This is an insult to the organisation. country. Sir, in the name of promoting education printing presses and other facilities are given. Fven such things are used against the interest of the country.

<sup>\*</sup>English translation of the original speech delivered in Malayalam.

Many countries and foreign agencies are vying with each other in the matter of extending such assistance to this country. Sir, if they are sincere about helping this country such assistance would be welcome if it is on a government to government basis. I can understand if the people of one country want to help people of another country. On the other hand if such assistance is allowed to flow from all kinds of agencies to all kinds of persons or organisations in the country, then it would certainly endanger even the security of the country. Sir, some countries are financing the Khalistan movement. When such assistance starts playing havoc in the country, the same countries would come forward with the offer of their good offices for solving the problem. Sir. this reminds me of the practice often resorted to by certain unscrupulous persons in my State who would instigate the police to arrest and beat up certain poor and innocent persons and once their purpose is served they would come forward to offer their help to bail out those poor persons. This is the kind of practice that is going on in the name of assistance in various forms from foreign countries. This practice must therefore be put an end to. It has been provided in the Bill that organisations failing to intimate the reciept of foreign contribution for three years would be debarred from receiving foreign contributions. Sir, it is a fact that all such contributions are not received with the permission or knowledge of the Government. Sir. I can understand a government to government level assistance. Any assistance other than this from different kinds of agencies to different kinds of agencies here are dangerous to the interests of the country and therefore it is high time such, contributions are put an end to. I am conscious of the fact that all these objectives cannot be achieved overnight. This Bill certainly seeks to impose some restriction on these activities and to that extent it is welcome. Therefore, Sir, I support this Bill. Thank you.

SHRI RAMESHWAR THAKUR (Bihar): Mr. Vice-Chairman, I rise to support the Foreign Contribution (Regulation) Amendment Bill, 1985. As has already been stated, this Bill has been

brought forward to replace the Ordinance and to amend the Foreign Contribution (Regulation) Act, 1976. This Bill, as you are aware, was passed by us in May, 1984 and as has been rightly suggested there was a full-fledged discussion. But since there are some slight amendments in this Bill, for technical reasons a debate has been initiated.

I would like only to mention that there should not be any apprehension in the minds of the Members, as was mentioned just now by an Hon'ble Member opposite. The basic object of the Bill is very important. This is only to regulate the acceptance and utilisation of foreign contribution or foreign hospitality by certain categories of persons or associations with a view to ensuring that Parliamentary institutions, political associations and academic and other voluntary organisations as well as individuals working in important places of national life may function in a manner consistent with the values of sovereign democratic républic. This is the background. The amendments were necessitated on account of developments in the course of administration of this law, This was brought at the request of various Hon'ble Members in both the Houses. First it was in May. 1969 and Mr. Chavan then had mentioned this in the House and the Bill was brought in 1973. It took a long time in passing this Bill. This time also it was passed by this House and not passed by the other House. It was introduced in the Rajya Sabha long back, in the year 1973, that is, on the 24th December 1978, but passed by both the Houses in the year 1976 only because, in between, it was referred to a Joint Select Committee of 60 Members of both the Houses.

Sir, this Bill has been in force since 1976. But it had certain deficiencies and this amending Bill seeks to remove those deficiencies only.

Now, there are a number of organisations, nearly four thousand voluntary organisations, which have registered themselves and which are getting nearly two hundred crores of rupees annually. But there are a large number of organisations which are not registered at all and [Shri Rameshwar Thakur]

submitting any reports. they were not Some of the institutions, even if they were receiving foreign money,, were not subunitting reports or returns and it was because of certain deficiencles in the definition. So, Sir, the first thing that they have done is to give a proper definition of the term "foreign contribution" which means any foreign contribution received not only by an individual or an association directly, but also received through some other agency or institution. This is also now covered which was not earlier covered. So, this amendment comes now in clause 2 of the present Bill.

Secondly, with regard to "political parties" also, with regard to their definition, there was a deficiency because those political parties which were registered and which contested the elections as per the provisions of the relevant rules and which were registered with the Election Commission were covered. Now, under the present amendment, those parties which are not registered, but which have contested the election, are also being covered.

The third important thing is the definition of the term "association" and the requirement for the associations to get themselves registered with the Home Ministry before they receive foreign contributions and to get the foreign contributions through a bank. The honourable Member from the other side asked about the foreign contributions received in kind and through the bank. The definition covers not only money, but it also covers securilies and any other kind of benefit received though the money will come through the banks only.

Now, Sir, these institutions were not submitting their reports earlier and now they are required to submit reports. Earlier, the power of seizure was there. But there was no power to audit. Now, the new section 15A provides for the power for making an audit of the accounts of the books and the returns when foreign money has been received, but returns and audited accounts have not been submitted. These are all great improvements contained in the present Bill and they are

laudable objectives really and I support

Now, Sir, there are one or two suggestions that I would like to make. Concern has been expressed by the Members on the other side and also in the Press to the effect that some voluntary agencies may be subjected to certain difficulties and subjected to same harassment. I think there is no such intention in this. In fact, any public institution or individual or political party or any other person receiving foreign money is squarely accountable for the funds received and this amendment only ensures that an persons who receive directly or indirectly foreign contributions or hospitality are made accountable and they render proper accounts and submit their returns in time as prescribed under the rules made under the Act. Therefore, this is a laudable thing. I think any person who has got national pride will support this aspect of it and will not consider that this can become a harassement.

I mentioned about the inadequacies earlier. I feel that these inadequacies which were there have been properly dealt with and there should not be any difficulty even if there are some difficulties, now the rules have been made more comprehensive and I don't think that there will be any difficulty. Even if there are any difficulties with regard to the returns, I think if they can put them on a computer, all the information will be available with the Government and there will be no difficulty.

There is only one other aspect which I would like to mention here. Some voluntary agencies are doing a very commendable work in the rural areas in different parts of the country, particularly in the States like Tamil Nadu, Maharashtra, Gujarat. Bihar and M.P. These institutions are working for the tribals, for the Harijans, for the weaker sections, the poorest of the poor and they need encouragement and all kinds of support. In the Approach to the Seventh Five Year Plan it has been indicated that there will be the involvement of voluntary agencies in the policy making of the Government and there should not be any apprehension.

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on that score. There is also a body called People's Action for Development sponsored by the Government. It is under the Ministry of Agriculture and Rural Development. It canalises foreign contributions and in turn gives this foreign money received to various agencies, voluntary organisations, (Time bell rings) and they are working in a commendable manner. I personally feel that more Indian money—not only foreign money—should be given to them and this could also be channelised to agencies.

Now, one other aspect, lastly, I would like to point out is this. It has been pointed out that the articles received are not properly distributed. I think the institutions should be required to maintain account of articles received. They should be properly accounted for and a certificate submitted to the Home Ministry. On that score there should not be any difficulty.

Sir, with these few words, I support the Bill. There should be no apprehension in the minds of voluntary agencies and others, so far as the implementation of the Bill is concerned. In the national interest, we all support it.

SHRI P. BABUL REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, I support the objectives behind this Bill, but with reservations and caution. Bill seeks to amend the 1976 Act in three important ways. It seeks to spread the net to bring within its operation certain institutions, organisations and persons who are not covered by the original Act of 1976. Firstly, the original Act applied only to the receivers of foreign funds directly from foreign sources. But it did not apply to those who received funds from those organisations who have already received funds from foreign sources. Now that class of institutions or organisations which receive funds which are originally from foreign sources routed through other organisations which have received foreign assistance are also brought in. Secondly, political partites: which were not registered, with the Election Commission allotment for of symbols and who outside were the scope of this Act are also brought in.

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Thirdly, and it is here that I have got some reservation, the Judges of the High Courts and the Supreme Court are also brought within this net. There is another aspect which the Bill seeks to bring in, that is, all funds have to be routed only through a particular branch of a bank. I think this is a wholesome measure and there is nothing wrong about it. Sir, I personally feel that there is every need for an amendment of this nature when there is so much talk of Khalistan in Punjab and it is well known that the leader of the Khalistan movement are operating from foreign countries and there is a great suspicion—may be true -also-that a lot of funds are flowing through those people who are now so called extremists, etc. receiving help from outside. But what is not clear to my mind is why the Judges of the Supreme Court and High Courts are also included in this amendment. What made the Government, what provoked the Government to do this. Sir, it may be-I do not want to dispute it—that they have some in formation that some Judges of some High Courts have received Rs. 30,000 or Rs. 40,000 to make foreign trips. I have also heard it and I have also read some articles. Nevertheless, in the largest interests in democracy and independent judiciary is very much necessary and no reflection should be cast and no attempt should be made to mar that concept of an independent judiciary. So I would request the hon, Minister to reconsider this provision, if possible, and then drop it. Whatever good is achieved by this measure is outweighed by the suspicion. It is much better to avoid such suspicions out of the scope of the provisions of this Bill.

Sir, in the year 1978, it was estimated that about 200 crores were being brought to this country by way of these contributions or gifts. Now it must have increased enormously. It must be a minimum of 400 crores. I personally feel that there should be a total ban on receiving these contributions because this is the basic principle. It is true that nobody gives anything for nothing. Even the persons who believe that they are doing real charity are desirous of reserving a seat in the heaven. Whatever gifts are given,

## [Shri P. Babul Reddy]

there must be some hope behind it. Other nations say that we should not interfere in the internal matters of other countries. This is for public consumption. The fact remains that most nations interfere with the affairs of other nations, I am talking of mostly the so-called big powers. They are doing so directly or indirectly. There are cases where they are interfering directly. I do not mention them because it would immediately introduce an element of controversy which is not presently necessary for the scope of the Bill. So I will avoid them.

Sir, this Bill is certainly necessary. This unchecked flow of foreign money should be restricted. Even as it is large transactions are taking place clandestinely. Everybody knows that they give some code and transactions worth hundreds of crores of rupees take place. Somebody comes from Bombay. He purchases a dollar for Rs. 14 from people from America. A message is sent that he has paid the money giving a code. Then they are paid Rs. 14 per dollar whereas the official rate is only Rs. 12 per dollar. This is well known. Such things must be done away with. . .

I want to caution about one more thing. So far as political parties and other things are concerned, there is a suspicion that it may be used as an instrument of eppression or harassment. That should be avoided. No decision should be taken at a lower level. The decision to prosectute or penalise must be taken at a higher level exercising care and caution. This should be borne in mind in implementing it. Then whatever might be the justification or information, the Judges of the High Court and Supreme Court should taken out because it will be an odium.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): Mr. Vice-Chairman, Sir, I am extremely greateful to you for giving me two minutes. Nobody can deny that this amendment is altogether wholesome. We must really check the inflow of foreign hospitallty and foreign contribution. But there is

one disturbing factor to which I want to invitte the attention of the hon. Home Minister and that is the inclusion of the word "Judge" in section 4 and Section 9. Section 4 deals with donations and Section 9 deals with foreign hospitality. The Judges of the High Court and Supreme Court hold constitutional offices. I have never known a Judge accepting any donation at all. If he does so, he may be the Chamman of an Association or something like that and that will come under some other clause. This sort of suggestion is an insinuation. The very suggestion that Judges take donations in their individual capacity is far from reality. Then, there is prior permission to be taken for foreign hospitality. High dignatories holding constitutional offices are invited by foreign Governments in conferences conferences such as International Law Conference. They are invited to foreign Our administration of justice, and particularly the writ jurisdiction under articles 32 and 226 has feally opened the eyes and opened new vistas for the rest of the world in the field of legal aid, in the field of bonded labour and what not. require them to have previous permission seems to be a little incongruous. But I do hope that the object of the Bill seems to be that they may themselves not know as to in what manner the invitation is But I can only say this that it is usual for the Judges to inform the Ministry concerned before they leave the country.

All in all, I would only say and I want this assurance—this is the reason why I have risen to speak-that the requirement of a permission would not in any way be an irritant and would not be in any manner used to lower the dignity of the high office because the Law Minister himself has said that the first task of the Law Ministry would be to restore the full dignity of the Judges. I hope it would be in consonance with the new policy which has been announced by this new Government.

With these words, Sir, I commend this Bill for the acceptance of the House. Thank you,

[ **24 JAN**, 1985 ]

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI): Now, Shri Jagdambi Prasad Yadav will reply.

श्री जगदम्बी प्रमुद्ध यह्व : माननीय उपसभाध्यक्ष जी, यह विल राज्य सभा में 1984 को पारित हुम्रा था, 1976 के श्रमेंडमेंड के रूप में। लेकिन लोक सभा में पारित न होने के कारण ग्राडिनेन्स के रूप में फिर श्राया है। लेकिन इस बीच में सरकार को कुछ सुबद्धि ग्राई ग्रीर उसने इसमें कुछ ग्रौर चीजों को जोड दिया। जहां तक पोलिटिकल पार्टीज को जोडने का सवाल है, तो भारतीय जनता पार्टी ने पहले ही यह डिक्लैयर किया था कि हम तो ग्रपना एकाउन्ट, पार्टी का खाता चैक-ग्रप के लिये खुला रखना चाहते हैं ग्रीर चाहते हैं कि सभी पार्टियां ऐसा करें तथा सर्वप्रथम कांग्रेस पार्टी स्वयं ग्रपने खात को भ्रोपन करे। इसलिये सब पोलि-टिकल पार्टीज़ या किसी पार्टी को इन्क्ल ड करना हमें बुरा नहीं लगता। लेकिन जब कानुन वनता है तो उसको कार्यान्वित करने के लिये रूल होते हैं। डिजायर ठीक है, नेसेसरली डिजायरेबल है लेकिन उसका मैनर, उसका इम्प्लीमेंटेशन, उसका कार्या-न्वयन रूल के द्वारा होगा स्रौर यह नौकरशाही करेगी। लेकिन इस पर कभी चर्चा करने का ग्रवसर नहीं मिलता है। इसलिए इसका कुछ न कुछ विवेचन माननीय गृह मंत्री स्रगरकर दें तो स्रच्छा रहेगा।

दूसरा सवाल जो उठाया गया है, लोकसभा में श्रौर यहां माननीय सदस्यों ने भी जज, न्यायाधीश, चाहे वह उच्चतम न्यायालय का हो, चाहे उच्च न्यायालय का हो या ग्रन्य न्यायालयों का हो, उनके ऊपर भी हमारी सरकार का भरोसा, विश्वास नहीं रह गया है। श्रीमान, देश में न्याय-पालिका ही एक ऐसी चीज है जहां हम जो गलत कानन बनते हैं उनको चुनौती देते है, ग्रगर सरकार हमें चुनौती देती है तो हम वहां जाते हैं न्याय पाने के लिये। सरकार ग्रगर उसको भी किसी न किसी प्रकार ग्रपने शिकंजे में लेल तो वह भी एक भ्रविश्वसनीय संस्था ही जायेगी भ्रौर तब मैं नहीं समझता हूं कि इस देश में प्रजातंत्र की रक्षा हो सुकेगी। मैं इसलिये

Bill, 1985 इस बात का सकेत कर रहा हू क्योंकि मैं देख रहा ह कि जब से नई सरकार श्राई है तब से बातें तो मीठी मीठी होती हैं, जैमा कि विरोधी नेतास्रों को सम्मान दिया जायंगी, विरोधी दलों से विचार-वितिमय किया जायेगा । लेकिन विरोधी दलों के लोगों का सम्मान कहा किया जाता है। हम जानते है कि अनेक मती आज विरोधी। दल के नेता श्रो के पत्नों का उत्तर देना भी। उचित नही समझते हैं। ऐमे बड़े-बड़े मत्री है। इसी तरह से जहां विवेचन की बात हुई तो ग्राज ही उपसभापति केः चुनाव के बारे में बात हुई लेकिन इस पर चर्चा करने के लिये भी वे तैयार नहीं हए। इसलिये ऐसा लगता है कि जिस तॅरह तूफान के पहले वातावरण शांत रहता है वैसी ही बात यहां है ग्रौर यहां फिर से तानाशाही स्राने वाली है। इसको कुछ मीठे वचनो द्वारा. व्यवहार के द्वौरा ढोंकने का प्रयास कियाँ जा रहा इ.सीलिए ज्युडिशिरी (**व्यवधान) जो**ं न्यायपालिका है वह भी कल इसके वलोचेज में भ्रा गई तो कठिनाई होगी इसलिए। मैं जरूर चाहुंगा कि हमारे जो गृह मंत्री है वह इसका जरूर हिमाब से विचार करें कि कम से कम सदन को सदन के बाहर की जनता को स्रौर न्यायाधीशों को भी लगे कि उन के ऊपर कोई श्रंकुण नहीं है बल्कि यह कानून जो है ऐसा है जो किसी प्रकार से देश में हमारे इस देश की भ्राजादी को स्वतन्वता को स्वायतता को नष्ट करने का किसी भी प्रकार से प्रयास करे उसका यह देश हर तरह से मुंह तोड जवाब देगा इसका निश्चितपूर्वक विचार है, ऐसा उनको ग्रन्भव हो। मैं समझता हूं कि सरकार कानून बहत बनाती है ग्रौर सरकार के पास 1976 का जो कानून है उसमे कोई कम ग्रधिकार नहीं है । उसमें भी सेल थी, रिटर्न मिलती थी ग्राडिट की भी व्यवस्था थी तो फिर यह बनाने की बात ग्राई तो मै जानना चाहता हूं कि कानून का कितना सद्पयोग होगा? कालाधन वढ़ता जा रहा है, वह बेहिसाब है, उसकी एक पेरेलल इकोनोमी बन गई. है। म्रब दूसरा पैट्रो डालर्ज का प्रचार हो रहा है। पैट्रो डालर्ज यहां चले ग्रा रहे

श्रिं। जगदम्बं। प्रसाद यादवी

हैं। रिलीजियस मनी के रूप में ग्रा रहे है। ग्रगर मानव के कल्याण के लिए ग्राता हो तो उसमें कोई एतराज नही है लेकिन जैसे मेरे मित्र ने कहा नोबोडी गिळा. ऐनीथिंग फार नथिंग। स्वार्थ मूल मंत्रस्यः की बात भी चलती रही है तो यह पैट्टो डालर्ज रिलीजियस मनी अगर यहां धर्मान्तरण कराए श्रौर उससे ग्रराष्ट्रीय भाव का प्रचलन हो तो उसको रोकना ग्रनिवार्य है। मैं मंत्री जी से जानना चाहता हं कि इस तरह का कितना पैसा गत दो वर्षों में स्राया है श्रौर किस प्रकार से उनमें वृद्धि हुई है। भ्रगर इसकी जानकारी सदन को मिल जाती तो सदन को सचमुच में विश्वास होता कि हमारे गृह मन्त्री जी बहुत सावधान हैं। पैसा ग्राने का एक ही रास्ता नहीं है जो श्रापने इसको छानने की कोशिश की हैं। जो कंट्रेक्ट होते है, उनके द्वारा भी आता है ग्रौर मल्टी नेशनल्ज जो है वे किस तरह से देते हैं प्रचार साहित्य के द्वारा और ग्रभी जैसा कहा गया ऐसी अनेक चीजें हैं जो लोगों को भेजी जाती हैं, जैसे दुग्ध<sup>े</sup> चूर्ण है, कई संस्थाग्रों को भेजी जाती हैं, संस्थाग्रों के लोगों को दी जाती हैं। इस प्रकार का सवाल उठा कि रूस को परमल चावल की सप्लाई का मामला ग्रखबारों में ग्राया। बासमती चावल की जगह पर परमल चावल रूस को भेजा गया ग्रौर इस तरह से कई लोगों ं के कंटेक्ट से पैसा बनाने के रास्ते हैं। इस प्रकार हम देखते हैं कई ऐसे रास्ते हैं ं जिनसे पैसे ग्राते हैं ग्रीर इनको रोकना श्रौर इनके बारे में जानकारी करने का क्या उपाय है? अभी ठाकुर जी ने बताया कि 419 संस्थाएं है जो रजिस्टर्ड है। जो श्चनरजिस्टर्ड संस्थाएं हैं उनके द्वारा पहले डेढ़ सौ दो सौ करोड़ रुपये ब्राते है लेकिन श्रब डेढ़-दो सौ करोड़ रुपये नहीं हैं श्रब चार सौ पांच सौ करोड़ रुपये स्नाते हैं। दूसरे सोसिज से जो ग्राते हैं हजारों करोडों उनका हिसाब भ्रलग है। भ्रगर खालिस्तान को बनाने में विदेशियों का हाथ है वह कितना षडयंत्र करता होगा या समुद्र किनारे में हमारे अपर सूपर पावर घेरा डाल रही है उन्होंने हमारे किन किन लोगों को पैसा भेजा होगा वह कैसे खर्च होगा। जैसे कि सब जानते हैं कि प्रधानमंत्री के कार्यालय

के बड़े बड़े ग्रधिकारी इनवालव्ड हए है यह क्या विना फारेन पावर के इनवाल्व हए हो सकता है। इसी एक्ट के अन्दर मैं यह चाहता हूं कि ग्राप इस पर विचार कर के देखें तब तो लगेगा कि सचमच श्राप एक डिजायरेबल ग्रौर ग्रावश्यक बिल को हम लोगों के सामने लाए हैं। श्रीमन, मैं मंत्री जी स यह चाहंगा कि कम से कम जो माननीय सदस्यों ने बातें रखी है स्राज जो पैसा स्रनाप-शनाप रूप से धर्मान्तरण के लिए या पोलिटिकल पार्टीज के इनवेंस्ट-मेट के लिए स्राता है इन चीजों को रोकने के लिए ग्रभी भी क्या यह बिल सक्षम है ग्रौर ग्रगर है तो कैंस है? इसीलिए हमने कहा कि उन स्वयंसेवी संस्थात्रों का भी हिसाब लिया जाए तथा उन संस्थाओं मे से धन के वितरण पर ग्रगर हिसाब नहीं होगा कि उसने सही वितरण किया कि नहीं किया है या जिस उद्देश्य से वह लिया गया है उस उद्देश्य से काम कर रहा है या उसका उद्देश्य कुछ दूसरा है । इसीलिए मैने ग्रापकी दष्टि खीचने का प्रयास किया ह। माननीय सदस्यों ने भी जो कहा है मैं समझता हूं कि ग्रापका दृष्टिकोण उस तरफ जायेगा। सही शंकाएं उत्पन्न की गयी हैं। रिटर्न की भी शंका हो सकती है रजिस्ट्रेशन की भी हो सकती है क्योंकि टाइम डिफाइन नहीं है। तो ये कई प्रोसेस जो इम्प्लीमेंटेशन के हैं वे भी कठिनाई में हैं। इसलिए मैंने रूल का जिक किया था कि ग्राप ग्रपनी मंशा को प्रकट कर देंगे तो शायद सदन को श्रौर बाहर के लोगों को भी इससे सहलियत होगी।

SHRI S. B. CHAVAN: Mr. Vice-Chairman, Sir. I am thankful to all the hon, Members for extending their support to this Bill, which was considered earlier and now in the amended form, it is being considered by this august House.

Sir, first of all, I would like to remove the impression which the hon, Member from the other side seems to be entertaining, that while Acts are being passed, rules are not being framed for years together, and that the non-framing of the rules defeats the very purpose for which this enactment has been brought forward before the House. I think, if he had

cared to listen to my introductory speech, he would have noticed that I had clearly mentioned that the Ordinance was promulgated on 20th October, 1984, while the rules framed under the Ordinance were issued on the 5th November, 1984. Therefore, there is hardly any time lag between the two. This should remove the doubts which the hon. Member may be having. The normal practice is that all the rules are placed on the Table of the House and within a stipulated period, hon. Members have the opportunity to discuss the provisions of the rules. He is a senior Member. I am sure he is aware of the technicalities. Perhaps, he just wanted to find out whether I am aware of the fact or not. He is just trying to find out whether I have the full information about this.

Sir. very important points have been raised by Mr. Reddy and also by my friend Mr. Bhandare. They seem to be under the impression that by bringing judges under he purview of section 4 and section 9, we are trying to intrude upon the independence of the judiciary. I must make this absolutely clear, that there is no such intention. Hon. Members will agree with me that so far as section 4 is concerned, it is out of question that they will ever accept donations. Is it the insinuation that all the other categories are suspected of this? I do not think. The reverse is correct. This may be a very good excuse even for judges to go outside and accept donations in some form or other, not only in the shape of money but in the form of gifts also. To refuse the gifts which may be given to the judges and other high dignitaries because their conduct is to be in consonance with the high places of dignity which these people are enjoying, it becomes very difficult for any man to resist and to say 'no' to the host who, in fairness, would like to give some money or some article or a present. I think, it is absolutely clear that if it is a present meant for an individual, within a particular limit, then, of course, it is exempted. But if it goes beyond a cular specified limit, then, of course, it becomes a matter of concern and we do not want that there should be any scope for any misinterpretation about

conduct of any member of the judiciary. Hon. Members will appreciate the fact...

SHRI T. BABUL REDDY: Ministers and judges.

SHRI S. B. CHAVAN: All others are covered. Members of the judiciary are also covered. But a doubt was there whether High Court Judges and Supreme Court Judges are covered or not. This is a kind of anomaly which we wanted to remove. While accepting the hospitality in certain matters

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they have to intimate to us, take permission from the Government. I can assure the hon. Members that there is no intention of interfering the independence of the judiciary, at the same time it is protecting their status, protecting their prestige. Sometimes when they go out, they may not be aware as to what organisaions are inviting them, what their antecedents are, what their motives can be. This is the kind of information which the Government is in possession of. Quite possible and more so in the matters of judges, they may not be aware of the antecedents of the parties who are inviting them. This is just to keep them fully informed that these are the antecedents, these are the activities which these organisations are indulging in. This is in fairness, this is just for information that we have to be careful in dealorganisations. Otherwise, ing with these your reputation in the country also will be jeopardised. That is a sort of thing, that is the information that I would like to supply them. I can assure the hon. Members that in fact, we will see that these matters are not being considered in any other manner, not to influence or to interfere in their normal duties,

I do not know why hon. Member, Shri Jagdambi Prasad, volunteered for scrutiny of the accounts of the BJP. I am not aware. This Bill deals with foreign contributions. Am I to suppose that BJP are getting some money from outside the country? This applies only to....

श्री जगदम्बी प्रसाद यादवः अकाउण्ट के लिए मैंने कहा कि जितनी पार्टियां हैं, ग्रपना श्रका उन्ट ख्ला रखें श्राडिट के लिए, चंक के लिए एसा हो न कि फौरन...

Foreign Contribution

SHRI S. B. CHAVAN: I do not think that is being covered under this Bill. This Bill will be applicable only if you have to get any foreign donation or foreign contribution. If there is no foreign contribution, it is a general question, it will not be covered under this Foreign Contribution Regulation Act.

I think the hon. Member who spoke in the beginning expressed some doubt. Though he expressed full satisfaction about the objectives of this Bill, he said that either milk powder or some of the articles which are being received in different shape by hospitals and other medical institutions, are also assisted from funds outside the country. These are dubious ways by which people judgment of the try to influence the recipients of this country. I think if the hon Member were to go through the definition of foreign contribution even all theese articles are now going to be covered, and not only the first recipient but subsequent recipients also will have not only to produce the accounts but also to satisfy the Government that the purpose for which these articles or monies were donated are being used for only that purpose and for no other purpose. That is the kind of thing which certainly will have to be insisted upon. Hon, Shri Reddy said that with these provisions political parties should not be harassed, prosecutions it should while launching not be left to petty officers at the low level, and that it can become instrument in the hands of the Government for harassing the people of the political parties. I do not think there can be any scope for this kind of interpretation If the hon. Member were to go through the Act, there is a definite section that before launching a prosecution the sanction of the Central Government is insisted upon. So, it is the Central Government who will take cognizance of this. If we are satisfied that there is a prima facie case

for launching a prosecution, them only without being vindictive, if the merits of the case warrant, that sanction should he given for prosecution by Government.

Bill, 1985

(Regulation) Amdt.

I do not think that I should elucidate any other point. Almost all the points which were raised by the hon. Members I have tried to reply to.

With these words I commend this Bill to the House.

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI): Now I shall first put the Resolution to vote. The question

"That this House disapproves of the Contribution (Regulation) Amendment Ordinance, 1984 (No. 12 of 1984) promulgated by the President on the 20th October, 1984."

- The motion was negatived.

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI): Now I shall put the motion moved by Shri S. B. Chavan to vote.

The question is:

"That the Bill to amend the Foreign Contribution (Regulation) Act, 1976, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

VICE-CHAIRMAN (SHRI SYED RAHMAT ALI); We shall now take up clause-by cause consideration of the Bill.

Clauses 2 to 10 were added to the Bill.

Clause 1, the Enacting Formula \*ana the Title were added to the Bill.

SHRI S. B. CHAVAN: Sir, I move:

"That the bill be passed"

The motion was adopted.